

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3542  
TO BE ANSWERED ON 16.03.2020**

**JOB LOSS**

**3542. SHRI DIBYENDU ADHIKARI:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether it is a fact that over 3000 OYO employees in India have lost their jobs in the name of restructuring and trimming exercise process of OYO during the last two years 2018 and 2019;**
- (b) whether it is also a fact that there are same layoffs from several private organizations;**
- (c) if so, the detailed report received by the Government on retrenchment of employees during the last two years; and**
- (d) the proposal of the Government to save the employees from further retrenchment?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (d): Labour falls under the concurrent list. Both Central and State Governments are competent to enact and amend labour laws for their respective jurisdiction. The provisions of Industrial Disputes Act, 1947 protect the rights of employees. The Central Government and the State Government take action against violation of ID Act relating to their respective jurisdiction. No such incidence in respect of OYO employees has been reported to the Central Government. As per information furnished by Labour Bureau, based on the monthly voluntary returns furnished by the Labour Departments of the States and the Regional Labour Commissioner (Central), the details of retrenchment and lay off in public, co-operative, joint and private sectors of last two years are as follows:**

Year	Retrenchment		Lay-off	
	Affected Units	Affected Workers	Affected Units	Affected Workers
2018	7	97	22	3688
2019	2	98	19	3340

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